

Trustees, E. P. F. may be given full powers in respect of recruitment, promotion etc. in the E. P. F. organisation to avoid unnecessary delay taking place at present ;

(b) if so, whether this recommendation of the Committee has been accepted ; and

(c) if so, what action has been taken in this regard during the last two years and if not, the reasons thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMAVIR) : (a) to (c). The Faqir Chand Committee has recommended that the Central Board of Trustees, Employees Provident Funds may be given more powers in matters of recruitment, promotion etc. This requires amendment to the Employees Provident Fund and Miscellaneous Provisions Act, 1952. The amendment proposals are under examination of the Government.

Faqir Chand Committee Recommendation for Creation of Posts of Asstt. Accounts Officer

8944. SHRI RAMAVATAR SHASTRI : Will the Minister of LABOUR be pleased to state :

(a) whether it is a fact that the Faqir Chand Committee appointed by the Labour Ministry recommended for creation of the cadre of Assistant Accounts Officer to bring more efficiency in the EPF Organisation and early settlement of cases of the poor subscribers ;

(b) if so, what action has been taken on this recommendation while the report was submitted in April, 1980 and the Labour Ministry has already accepted the recommendations ; and

(c) if not, the reasons thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMAVIR) : (a) to (c). Government's approval for the creation of a new cadre of Assistant Accounts Officers in the scale of pay of Rs. 550-900 has already been communicated to the Central Provident Fund Commissioner.

Faqir Chand Committee Report on Regularization/Confirmation of Employees of EPF Employees

8945. SHRI RAMAVATAR SHASTRI: Will the Minister of LABOUR be pleased to state :

(a) whether it is a fact that a number of employees in Central/Regional Offices of the EPF Organisation have not been regularised/confirmed though they have been serving for the last so many years;

(b) whether it is also a fact that the Faqir Chand Committee set up by the Labour Ministry recommended for regularisation/confirmation of such employees within a period of six months from April, 1980 by creating a Special Cell; and

(c) if so, what action the Department has taken on the recommendation which does not involve any financial burden on the part of Government during and if no action has been taken the last two years, the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMAVIR) : (a) to (c). The required information is being collected and will be laid on the Table of the House.

Working Group on Central Legislation For Agricultural Workers

8946. DR. KRUPASINDHU BHOI : Will the Minister of LABOUR be pleased to state :